

DIVISION BENCH

ITEM NO.108

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL No.13/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 4th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	VIJAY KUMAR SHARMA & ANR. V/S ROC, UP & ANR.
UNDER SECTION	252(1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Sharad Rajwanshi with Ms. Ankita Sharma, Adv. : *For the Appellant*

Sh. Krishna Dev Vyas, Adv. : *For the ROC*

Sh. Ankur Srivastava, Proxy for : *For the I.T. Deptt.*

Sh. Niraj Kumar Singh, Adv.

ORDER

Ld. Counsels representing the parties are present.

- Ld. Counsel representing the ROC states that the reply has already been received by the concerned authorities, and the same would be filed within a period of three days.
- Ld. Proxy Counsel, Sh. Ankur Srivastava is present on behalf of Sh. Niraj Kumar Singh, Ld. Counsel representing the Income Tax Department, who seeks and is granted one week time to file the reply by serving an advance copy to the other side.
- The matter is adjourned for further hearing on 18th July, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

4th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*